

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No(s). 682/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in GA No. 6189/2004 passed by the High Court Of Judicature At Allahabad)

JITENDRA SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.20573/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.32870/2020-EXEMPTION FROM FILING O.T. and IA No.20571/2020-EXEMPTION FROM FILING O.T. and IA No.20567/2020-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.20570/2020-EX-PARTE BAIL and IA No.32868/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 52029/2020 - CONDONATION OF DELAY IN FILING PROOF OF SURRENDER)

WITH

Diary No(s). 26358/2020 (II)

(FOR CONDONATION OF DELAY IN FILING ON IA 1305/2021 FOR EXEMPTION FROM FILING O.T. ON IA 1306/2021)

Date : 12-04-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Samtan Doma, Adv.

Mr. Vishwajit Singh, Adv.
Ms. Veera Kaul Singh, AOR

For Respondent(s) Mrs. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request made by Mr. Vishwanjit Singh, learned counsel for the petitioner, the matter is adjourned for four weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER